

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 22713/2024

(Arising out of impugned final judgments and orders dated 08-11-2023 in CRLA No. 1314/2023 and dated 01-04-2024 in IA No. 659/2024 in CRLA No. 1314/2023 passed by the High Court of Judicature at Bombay)

SHREE SIDDHIVINAYAK DEVELOPERS & ANR.

Petitioner(s)

VERSUS

M/S. KIMAYA WELLNESS LTD., & ANR.

Respondent(s)

(IA No.137474/2024-CONDONATION OF DELAY IN FILING and IA No.137475/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

Diary No(s). 22704/2024 (II-A)

(IA No.137867/2024-CONDONATION OF DELAY IN FILING and IA No.137868/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 11-07-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s)

Mr. Samir Arunkumar Vaidya, Adv.
Mr. Anand Dilip Landge, AOR
Mrs. Sangeeta S Pahune Patil, Adv.
Mr. Dinesh H Godara, Adv.
Mr. Avineesh Jha, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Applications seeking exemption from filing a certified copy of the impugned order are allowed.

Delay condoned.

Issue notice.

To be heard along with SLP (Crl.) Nos.8478-8479/2024 (@ Diary No.22700/2024) and connected matters.

In the meantime, if the appellants deposits 20% of the cheque amount in each petition by 31st July, 2024 before the Trial Court, they shall be entitled to the benefit of the interim order passed by the appellate court in the appeal against conviction under Section 138 of the Negotiable Instruments Act, 1881.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)